

685CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month August 2023

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.8.2023 Thursday At 10.30 AM Misc. Petitions	1.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007 <i>(On admission)</i> .
	2.	92/MP/2023 alongwith I.A.No.24/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022(Interlocutory application for urgent listing and interim directions). <i>(On admission)</i> .
	3.	96/MP/2023	CBPTCL	Petition to allow transfer / sell of spare 2 nos. 220kV bays and one no. 400kV tower to BSPTC at mutually agreed consideration, terms and conditions for gainful utilisation of idle assets and (ii) modification in the Transmission License No. 12/ Transmission/2010/CERC dated 10-1-2019 granted to "cross border power transmission Co Ltd for 400 kV D/C Muzaffarpur-Sursand transmission line, 2 Nos. 400kV line bays & 2 nos. 220 kV line bays at Muzaffarpur sub-Station of Powergrid(On admission) .
	4.	196/MP/2023	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost <i>(On admission)</i> .
	5.	197/MP/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. whereby it has issued certain directions in terms of which all existing and future overhead low and high voltage power lines in the Priority and Potential habitats of Great-Indian Bustard are necessarily required to be laid under-ground, in terms of Article 12 of the Power Purchase Agreement dated 27.11.2019 between M/s Azure Power Maple Private Limited and Solar Energy Corporation of India Limited <i>(On admission)</i> .
	6.	206/MP/2023	AP (41)PL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. whereby it has issued certain directions in terms of which all existing and future overhead low and high voltage power lines in the Priority and Potential habitats of Great-Indian Bustard are necessarily required to be laid under-ground, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 between M/s Azure

			Power Forty-One Private Limited and Solar Energy Corporation of India Limited (<i>On admission</i>).
7.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power dated 03.03.2022 and 10.03.2022 challenging the Termination Notice dated 18.08.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and all consequential actions pursuant to the Termination Notice.
8.	163/MP/2022	RB1PL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
9.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with other applicable Provisions of the 2003 Act, as amended from time to time, as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
10.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
11.	618/MP/2020	AP PCC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
12.	192/MP/2021	SBSR 11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
13.	5/MP/2022	HPPTCL	Petition for inclusion of 33/220kV Karian Sub-Station alongwith 220kV Transmission line from Karian to Rajera under POC mechanism.
14.	29/MP/2022	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018.
15.	52/MP/2022	NHPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Limited & Power Grid Corporation of India Limited (PGCIL) regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009.

	16.	258/MP/2022	PGCIL	Petition for in-principle approval for inclusion of Additional Capitalization expenditure for replacement of equipment's at Vindhyachal S/s under Section 25(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 in the matter of 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR for tariff block 2019-24.
	17.	199/MP/2023 alongwith I.A.No.45/2023	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 praying before the Commission to exercise its Power to Relax and thereby remove the hardship arising out of the operation of the said Regulations (Interlocutory application for interim reliefs).
	18.	263/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Co. Ltd (OPTCL) to make refund of excess paid wheeling charges & short-term open access charges along with interest in respect of its transmission system of 220 KV D/C Rourkela - Tarkera - Budhipadar - Korba (Budhipadar - Korba Circuit 2 & 3 - Odisha portion) line and associated S/S bays to the Petitioner.
	19.	28/MP/2022	POSOCO	Petition under Regulation 13 Power to issue directions of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 in the matter of dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations 2014 and Regulation 40 Removal of Difficulty of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 by regional entities and other associated issues.
10.8.2023 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	98/MP/2023	GUVNL	Petition under Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 in regard to disputes related to liability of Minimum Alternate Tax and recovery of excess amount paid by the Petitioner towards payment of Minimum Alternate Tax for the Financial Years 2011-2012 to 2021-2022 in relation to Power Purchase Agreements dated 22.9.2005 and 16.12.2008 (<i>On admission</i>).
	2.	105/MP/2023	SPDCL(AP)	Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.3.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees (<i>On admission</i>)
	3.	109/MP/2023	ASPJ1PL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreements dated 31.12.2019 for the development of 450 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Solar Energy Jaisalmer One Private Limited (formerly known as SBE Renewables Ten Projects Private Limited) and Solar Energy Corporation

				of India Ltd. seeking Change in Law compensation along with Carrying Cost (<i>On admission</i>).
4.	168/MP/2023	TPSL		Petition under Section 79(1)(b)(c)&(f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 ("PPAs") executed between the Petitioner and Madhya Pradesh Power Management Company Limited ("MPPMCL"), Indian Railways ("IR") and Rewa Ultra Mega Solar Limited ("RUMSL") seeking in-Principle declaration of the Project Imports (Amendment) Regulations, 2022 issued vide Notification bearing ref. No. '54/2022-Customs' dated 19.10.2022 ("PIR Amendment, 2022") & the Project Imports (Amendment) Regulations, 2023 introduced vide Notification bearing ref No. '07/2023-Customs' dated 1.2.2023 ("PIR Amendment, 2023") issued by the Central Board of Indirect Taxes and Customs ("CBIC") and published by the Ministry of Finance, Government of India ("MoF, GoI") and its consequential impact as a "Change in Law" events (<i>On admission</i>)
5.	171/MP/2023	PSPCL		Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2021 to 26.3.2018 from Bokaro Thermal Power Station-a (<i>On admission</i>).
6.	324/MP/2022	OSEL		Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.
7.	65/MP/2022	Dalmia		Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 seeking declaration that the Respondent No.1 is not entitled to levy and collect wheeling charges from the Petitioner and other appropriate reliefs(<i>On admissibility</i>).
8.	72/TD/2023	ASPL		Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 for grant of an inter-State Trading Licence.
9.	213/AT/2023	SECIL		Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1170 MW Wind-Solar Hybrid Power Projects (Tranche-v) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
10.	265/MP/2018	GBHPPL		Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short-Term Open Access with effect from 23.8.2018, which is in direct contravention of the final Order dated 31.5.2018 passed

				by the Commission in Petition No. 190/MP/2016 (Received by Remand).
	11.	114/MP/2019	GNRWEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent (Received by Remand from APTEL).
	12.	144/MP/2021	MPPMCL	Petition under Section 129 of the Electricity Act, 2003 for securing compliance of the judgment and order dated 5.9.2019 passed by the Hon'ble Supreme Court of India in Civil Appeal no. 13452 of 2015.
	13.	64/MP/2022	PSPCL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking reduction in tariff under the Power Purchase Agreement dated 29.12.2017 executed between Respondent Nos.1 and 2 read with Power Sale Agreement dated 24.11.2017 executed between the Petitioner and Respondent No.2 for purchase of 50 MW of Wind Power.
	14.	365/MP/2022	SLDC	Petition under Section 142 of the Electricity Act, 2003 read with Regulation 6.4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 in regard to the non-compliance by the Respondents No. 1 - 5 with the provisions of the Indian Electricity Grid Code and other allied Regulations of this Commission and directives issued by the Petitioner, State Load Despatch Centre, Gujarat.
	15.	310/MP/2022	IS(AP)PL	Petition under Section 79 (1) (b), 79 (1) (f) and Section 79 (1) (f) (k) of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for seeking compensation against additional cost incurred on account of implementation of the Goods and Services Tax Law vide Notification No. 12/2017 as a Change in Law Event in terms of Article 12 of the Power Purchase Agreements dated 5.10.2016 executed between Indigrd Solar-I (AP) Private Limited and Solar Energy Corporation of India Limited.
	16.	362/MP/2022	IGS-II-PL	Petition under Section 79 (1) (b), 79 (1) (f) and Section 79 (1) (f) (k) of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for seeking compensation against additional cost incurred on account of implementation of the Goods and Services Tax Law vide Notification No. 12/2017 as a Change in Law Event in terms of Article 12 of the Power Purchase Agreements dated 5.10.2016 executed between INDIGRID Solar-II (AP) Private Limited and Solar Energy Corporation of India Limited.
	17.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UP Power Corporation Ltd (UPPCL) to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.
	18.	66/MP/2023	AMPEGPL	Petition under Sections 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking recognition of force majeure events and issuance of appropriate orders.
10.8.2023 Thursday At 3.30 P.M. Public Hearing		Public Hearing	Online	Public hearing on "Review of Composite Index used for Computing the Escalation Rate for Imported Coal for Bid Evaluation and Payment"- reg.

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11.8.2023 Friday At 10.30 A.M. Miscellaneous Petitions	1.	158/MP/2023	DMTCL	Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 for recovery of Deemed transmission charges from the date of Deemed Commercial Operation being 31.3.2017 up to 15.4.2017 of 2 x 500 MVA, 400/220kV Darbhanga sub-station And Muzaffarpur-Darbhanga 400kV D/C line with triple snowbird forming part of the Eastern Region System Strengthening Scheme-VI established under tariff based competitive bidding, which remained unrecovered due to non-availability of 220 kV Downstream transmission Network developed by Bihar State Power Transmission Company Limited (<i>On admission</i>).
	2.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitaran Nigam Limited, Jaipur Vidyut Vitaran Limited & Jodhpur Vidyut Vitaran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand towards Contract Year Penalty for Availability below 75% ("DC Penalty") for the Contract Year 2022-2023 (<i>On admission</i>).
	3.	212/MP/2023	JITPL	Petition under Section 11 and Section 79 of the Electricity Act 2003 seeking directions to Kerala State Electricity Board Limited to make payment of the cost of imported coal used by Jindal India Thermal Power Limited for generation and supply of power to KSEBL in compliance of Ministry of Power statutory directions dated 28.4.2022 and 26.5.2022 issued under Section 11 of the Electricity Act and clarification dated 21.3.2023 (<i>On admission</i>).
	4.	214/AT/2023	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 600 MW Solar Power Projects (Tranche-viii) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
	5.	141/TL/2023	KBTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Khavda II-B Transmission Limited
	6.	143/TL/2023	KRETL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Khavda RE Transmission System Limited.
	7.	145/TL/2023	KPS3TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to KPS3 Transmission Limited.
	8.	147/TL/2023	RPDTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters)

				Regulations, 2009 with respect to Transmission License to Raipur Pool Dhamtari Transmission Limited.
9.	149/TL/2023	PBSTL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bhadla Sikar Transmission Limited
10.	200/MP/2020	NLCTPL		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional capital expenditure on account of implementation of Flue Gas De-Sulphurization (FGD) Plant.
11.	343/MP/2020	RGPPL		Petition seeking adjudication of disputes on the erroneous deduction of transmission charges by Respondent No. 1
12.	344/MP/2020 alongwith I.A.No.45/2021	RGPPL		Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSEDCL (Interlocutory application moved by MSEDCL for impleadment as party to the Petition).
13.	541/MP/2020	PERJPL		Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 in Petition No. 192/MP/2018
14.	111/MP/2021	WBSIEDCL		Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from the Farakka Super Thermal Power Station.
15.	215/MP/2021 alongwith I.A.No.34/2022&2/ 2023	SPL		Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period(Interlocutory applications for restoration of the Petition and amendments of the Petition).
16.	190/MP/2022	NTPC		Petition under Sections 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Clause 10.2.2 of the Power Purchase Agreement dated 31.3.2016.
17.	340/MP/2022	IL&FS		Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Ltd. for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii) compensation for under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt.
18.	341/MP/2022	IL&FS		Petition under Section 79, including 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent, TANGEDCO.
19.	377/MP/2022	BKTL		Petition under Sections 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 23.4.2019, seeking extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs, and for seeking recovery

				transmission tariff/ charges from the Respondent No. 1, on bilateral basis, from 4.9.2021 till 3.10.2021, in terms of Regulation 13(12) of the CERC Sharing Regulations, 2020.
20.	261/MP/2022	DIL		Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with Addendum No. 1 dated 20.12.2013 seeking an in-principle approval of the additional Capital Expenditure to be incurred on account of installation of De-NOx System necessitated by a Change in Law event i.e., Environment (Protection) Amendment Rules, 2015 dated 7.12.2015, Environment (Protection) Amendment Rules, 2018 dated 28.6.2018, Environment (Protection) Amendment Rules, 2020 and Environment (Protection) Amendment Rules, 2021 issued by the Ministry of Environment, Forest and Climate Change read with the letter dated 1.10.2021 issued by Maharashtra Pollution Control Board.
21.	19/MP/2023	MBP(MP)L		Petition challenging the arbitrary and illegal actions of PTC India Limited to wrongly appropriate Late Payment Surcharge amounting to Rs. 18.82 crore paid by Uttar Pradesh Power Corporation Limited on the outstanding tariff amount of MB Power (Madhya Pradesh) Limited.
22.	53/MP/2023 alongwith I.A.No.11/2023	UPPCL		Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.5.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.1.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof(Interlocutory application seeking ex-parte & ad-interim stay on the impugned Letter dated 30.1.2023 bearing Reference No. TUL/PS&R/0001/2021-22/028).
23.	211/MP/2023 alongwith I.A.No.48/2023	RVSPL		Petition under Section 79 of the Electricity Act, 2003 seeking setting aside of Central Transmission Utility of India Limited's letter dated 17.5.2023 closing the Petitioners Application for grant of connectivity and for issuance of directions to CTUIL for grant of connectivity of 1710 MW for Hybrid Project comprising of Solar 810 MW, Wind 900 MW and Energy Storage System 600MWh to the Petitioner (Interlocutory application for interim reliefs).
24.	218/MP/2023	ACME CSPL		Petition under Section 79 of the Electricity Act, 2003 seeking a direction to Central Transmission Utility of India Ltd. for grant of connectivity for Hybrid Project comprising of Solar 400 MW, Wind 400 MW and Energy Storage System 380 MWh of ACME Cleantech Solutions Private Limited
25.	194/MP/2021	TRNEPL		Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
26.	116/MP/2022	DBPL		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, <i>inter-alia</i> quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745/- wrongfully and illegally deducted by the Respondents (<i>Part-heard</i>).
27.	685/TT/2020 alongwith I.A.	PGCIL		Petition for determination of transmission tariff from the date of commercial operation (COD) to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of ± 800 kV 6000 MW Raigarh (HVDC Station)-Pugalur

		Diary No. 288/2023		(HVDC Station) HVDC Link along with ± 800 kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “ HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)- Scheme 1: Raigarh-Pugalur 6000 MW HVDC System” in the Southern Regional grid(Interlocutory application for urgent listing and interim reliefs)(received by Remand from the APTEL)
16.8.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	112/MP/2023	GRIDCO	Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13 (11) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of Procedure for Computation and sharing of Inter-State Transmission System Charges framed in compliance with CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 1.11.2020 (<i>On admission</i>).
	2.	113/MP/2023	NTCP	Petition under section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements (As per the Table-I) executed between NTPC Ltd. and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax as well as increase in basic custom duty amounting to a Change in Law event with respect to the Solar PV Power Project having Project capacity of totalling to 76 MW under CPSU scheme phase-II tranche-I & II and the tariff was adopted by CERC vide order dated 13.12.2021 in Petition no 174/AT/2021(<i>On admission</i>) ..
	3.	97/AT/2023	BBMB	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 15 MW Floating Solar PV Project connected to BBMB Inter-State Transmission System and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017 including its amendments/ clarification issued thereof.
	4.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers (<i>Part Heard</i>).
	5.	232/MP/2021	NTPC	Petition under Section 79(1)(f) read with Section 142 of the Electricity Act, 2003 in terms of the Order dated 9.10.2018 in Petition No. 232/MP/2017, Petition No. 233/MP/2017 & Petition No. 13/MP/2018, Order dated 12.4.2019 in Petition No. 209/MP/2018, Order dated 27.3.2020 in Petition No. 395/MP/2018 and Order dated 5.2.2019 in Petition No. 187/MP/2018 , seeking recovery of the amount to the tune of Rs. 52 Crores approx. from Distribution Companies of Telangana, paid by the Petitioner as an intermediary Procurer to the various Solar Power Developers towards the Claim on account of the Change in Law allowed by this Commission.
	6.	282/MP/2021	RKMPL	Petition under Section 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of monthly supply bills; late payment

				surcharge; additional interest; and for furnishing of Letter of Credit as payment security mechanism.
7.	163/MP/2022	RB1PL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
8.	374/MP/2022	PGCIL		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff order dated 21.11.2019 in Petition No. 158/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No.1 to the Petitioner on account of delay in commissioning of its downstream transmission networks.
9.	187/MP/2022 alongwith I.A. No.70/2022	Powerica		Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Limited and Powerica Limited seeking directions to JKTL/CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioner's Project (Interlocutory application seeking interim relief).
10.	262/MP/2022	RSEKPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 30.3.2021 executed by the Petitioner and NTPC Limited, seeking relief on account of Changes in Law increasing the rate of Goods and Services Tax and imposing Basic Customs Duty.
11.	85/MP/2022 alongwith I.A.No.24/2022	PSPCL		Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
12.	123/MP/2022	HPPC		Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
13.	246/MP/2022 alongwith I.A Nos.8/2023 & 35/2023	MSEDCL		Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents and stay application).
14.	107/MP/2023	GUVNL		Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.4.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund.
15.	75/MP/2022	JITPL		Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged

				liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs.
	16.	79/MP/2022	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
	17.	27/MP/2022	SEIL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 1.4.2013 (as amended) executed between Sembcorp Energy India Limited and distribution companies of Andhra Pradesh for recovery of amounts wrongly deducted towards rebate and for payment of Late Payment Surcharge on delayed payments towards reimbursement of transmission charges and rebate wrongly deducted.
	18.	306/MP/2022 alongwith I.A.No.20/2023	UPCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Krete Energy (I) Private Limited (Interlocutory application for impleadment).
	19.	141/MP/2022	PTC	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA
18.8.2023 Friday At 10.30 A.M. Misc./Generation Tariff Petitions	1.	Diary No. 303/2023	NLDC	Petition under Regulation 24 and 25 of CERC Ancillary Service Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW / 300 MWh Battery Energy Storage Systems out of the 500 MW / 1000 MWh (2 hours storage) standalone ISTS connected BESS pilot project at 400/220 kV Fatehgarh III (Rajasthan) substation of Northern Region (On admission)
	2.	121/RC/2023	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 19(2) of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval for certain amendments in Business Rules of Hindustan Power Exchange Limited (On admission)
	3.	136/MP/2023	ARP1PL	Petition under Section 79(1)(b) and (k) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between the Petitioner and Respondent No. 1 seeking relief on account of Change in Law events, viz., increase in the Central Goods and Services Tax and State Goods and Services Tax, and grant of consequential reliefs therefor. (On admission).
	4.	137/MP/2023	IL&FS	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the

			Directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 (<i>On admission</i>)
5.			
6.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003 (<i>On admission</i>).
7.	187/MP/2023	EPTCL	Petition under Sections 79 (1) (c), (e) and (k) read with 17 (3) and 18 of the Electricity Act, 2003 seeking amendment and transfer of the Petitioner's inter-State Transmission Licence
8.	268/MP/2020	SGPCL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties, and seeking reimbursement of amount incurred towards arranging open access (MTOA) (Part-Heard).
9.	373/MP/2022	UPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change.
10.	4/MP/2022	NHPC	Petition under Regulation 44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 & 2020-21 in respect of Chamera-III Power Station.
11.	54/MP/2022	NHPC	Petition under Regulation 44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2019-20 & 2020-21 in respect of Kishanganga Power Station.
12.	63/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY-2020-21 in respect of Rangit Power Station.
13.	66/MP/2022	NHPC	Petition under Regulation 44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 & 2020-21 in respect of Parbati-III Power Station.
14.	70/MP/2022	NHPC	Petition under Regulation 44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2020-21 in respect of Nimoo Bazgo Power Station.
15.	52/MP/2022	NHPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Limited & Power Grid Corporation of India Limited (PGCIL)

				regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009.
	16.	95/MP/2022	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate orders/direction to Solar Energy Corporation of India Limited pursuant to the issues arising out of the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief for releasing the Bank Guarantee issued by the Petitioners in favour of Solar Energy Corporation of India Limited.
	17.	97/MP/2022	ADHPL	Petition filed under Section 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 <i>inter-alia</i> challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015.
	18.	108/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 22 of the Agreement for Procurement of Power dated 25.10.2021 seeking directions to PTC India /Kerala State Electricity Board Limited to make payment of entire Capacity Charges to Jindal India Thermal Power Limited in terms of the APP dated 25.10.2021.
	19.	124/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of the Long Term Access, as sought for by Petitioner No. 1 vide its letter dated 10.1.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 150 MW out of the total 350 MW, on the premise of the start date of LTA being taken as 25.2.2022, till the final disposal of the present proceedings.
	20.	21/MP/2023	NLCIL	Petition seeking approval for determination of Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations, 2021.
	21.	122/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11(g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intents dated 18.01.2016, 28.01.2016 and 30.1.2016 issued by Uttar Pradesh Power Corporation Ltd. (UPPCL) to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.9.2018 in Petition No. 158/MP/2017.
	22.	236/GT/2021	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station, Stage-I (3x660 MW) for the period from anticipated COD of Unit#1 (1.11.2021) to 31.3.2024.
	23.	59/GT/2022	BRBCL	Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.
21.8.2023 Monday At 10.30 A.M. Miscellaneous Petitions	1.	Diary No. 328/2023 (242/MP/2023)	MBPMPL	Petition under Section 79(1)(b), (f) & (k) of the Electricity Act, 2003 read with Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 seeking declaration of Change in Law event in terms of Article 26.1 of the Agreement for Procurement of Power dated 18.5.2022 and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due

				to non-allocation of linkage coal under the FSA corresponding to 150 MW (On admission)
2.	241/MP/2023	CTUIL		Petition under Sections 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 44 of the CERC (Connectivity and General Network Access to the interState Transmission System) Regulations, 2022 ("GNA Regulations") along with Regulations 110, 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 read with Regulation 6(3) of the CERC (Payment of Fees) Regulations, 2012 seeking appropriate directions administering applications filed by Renewable Power Park Developers applying for Connectivity under GNA Regulations (On admission)
3.	183/TL2023	SRI4PL		Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Regulation 6 and Regulation 24 (Power to relax) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission license to Serentica Renewables India 4 Private Limited.
4.	195/TD/2023	EPTPL		Petition for grant of trading licence for category -V to Energyedge Power Trading Private Limited. -
5.	319/MP/2020	NTPC		Petition under Section 79 (1) (a) read with Section 79 (1) (f) of the Electricity Act, 2003
6.	584/MP/2020	JPL		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited.
7.	43/MP/2021	AGE(MP)L		Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 13 of the Power Purchase Agreements dated 28.6.2018 executed between the Petitioner and Solar Energy Corporation of India Limited.
8.	100/MP/2021	DVC		Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018.
9.	102/MP/2021	DVC		Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017.
10.	186/MP/2021	DGVCL		Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012
11.	151/MP/2021	JITPL		Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009.
12.	181/MP/2021	MCCPL		Petition under Section 79(1)(f) read with Section 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 read with the relevant Regulations seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of

				the provisions of the PTC-PPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(h) of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f. 31.1.2020 till opening of Payment Security Mechanism (PSM) as per the Procurer-PPA, PTC-PPA and the provisions of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/ kWh till such time the Respondent opens PSM in conformity with the PTC-PPA, Procurer-PPA.
13.	345/MP/2022	AHEJ(1)L		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 X 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
14.	104/MP/2022	RSDCL		Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
15.	87/MP/2022	FBTL		Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 10.01.2018, seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs.
16.	61/MP/2022	PGCIL		Petition under Section 79(1) (c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003, Regulations 54 and 55 of the Tariff Regulations, 2014 and Regulations 76 and 77 of the Tariff Regulations, 2019 in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems.
17.	77/MP/2023	SRIPL		Petition under Section 79 of the Electricity Act, 2003, read with section 38 and Regulations 33A (<i>Power to Relax</i>) and 33B (<i>Power to Remove Difficulty</i>) of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, thereby invoking the regulatory powers of the Commission, as well as its Power to Relax and to Remove Difficulties, seeking the guidance of the Commission on implementation modality of the dedicated line that is necessary to operationalize the connectivity granted to Hindustan Zinc Ltd. for 200 MW as a Bulk Consumer.
18.	114/MP/2023 alongwith I.A.Nos.28 & 51/2023	SIPL		Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.3.2023 issued by the Central Transmission Utility of India Limited (Interlocutory applications for interim stay and Interim injunction).

	19.	171/MP/2023	PSPCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2017 to 26.3.2018 from Bokaro Thermal Power Station-A.
21.8.2023 Monday At 3.30 P.M.	20.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Part-Heard).
	21.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013(Part-Heard)
23.8.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	74/MP/2023	JITPL	Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of Change in Law as provided under Article 26, readwith Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents (<i>On admission</i>).
	2.	138/MP/2023	MSUPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law; and (ii) consequential relief to compensate for the increase in capital cost due to promulgation of Notification No. 08/2021 & Integrated Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India increasing in the rate of Goods and Services Tax (GST) on solar power-based devices (including solar cells and modules) in terms of Article 12 of the power purchase agreement dated 31.5.2020 between Mega SuryaUrja Private Limited and Solar Energy Corporation of India Limited(<i>On admission</i>)..
	3.	155/MP/2023	JPL	Petition under Sections 61 read with 79 of the Electricity Act, 2003 read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L-1/219/2017/CERC dated 5.5.2017 for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana (<i>On admission</i>).
	4.	160/MP/2023	NLCIL	Petition seeking Commission's intervention to allow NLCIL to claim LPS for the period from 1.1.2018 till date of disbursement of LPS on account of delay in payment against Order dated 19.3.2019 in Petition no. 54/MP/2018. (<i>On admission</i>).
	5.	161/MP/2023	LBTL	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events (<i>On admission</i>).
	6.	163/MP/2023	OTPC	Petition under Section 79 of the Electricity Act, 2003 as read with Regulation 26 and Regulation 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Regulation 111, 112 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking approval of the additional capital expenditure in

			respect of the Compressor Enhancement Package for the 726.6 (2 x 363.3) MW Combined Cycle Gas Based Palatana Power Project of ONGC Tripura Power Company Limited(<i>On admission</i>).
7.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 (“Act”), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited (“GUVNL”) and Ajmer Vidyut Vitaran Nigam Limited, Jaipur Vidyut Vitaran Limited & Jodhpur Vidyut Vitaran Limited (“Rajasthan Discoms/RUVNL”) towards the wrongful and unsustainable demand towards Contract Year Penalty for Availability below 75% (“DC Penalty”) for the Contract Year 2022-2023 (<i>On admission</i>)
8.	353/AT/2022	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Wind Power Projects (Tranche-XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
9.	562/MP/2020 alongwith I.A.No.15/2023	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events(Interlocutory application for amendments of the Petition).
10.	617/MP/2020	BALCO	Petition for recovery of compensation deducted from BALCO purportedly towards non-supply of power.
11.	727/MP/2020 alongwith I.A.Nos.29/2022 &19/2023	MEIPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for “Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System” dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein(Interlocutory application for urgent listing and amendments of the Petition).
12.	257/MP/2022	RSC	Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non – compliance of the order dated 29.9.2017 in Petition No. 15/MP/2016 and initiating penal action against the respondents.
13.	204/MP/2022 alongwith I.A. No.16/2023	PTCIL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioners and the Respondent under the Agreement for Procurement of Power under Pilot Scheme-II dated 28.10.2021 entered between the Petitioner No.1 and the Respondent and the back-to-back Power Supply Agreement under the Pilot Scheme-II dated 22.10.2021 entered between the Petitioner No.1 and the Petitioner No.2 (Interlocutory application moved by MBP(MP)L for dismissal of the Petition).
14.	71/MP/2021	NILE	Pending payment of 50% of the bills from August, 2011 to December, 2012 from the Respondents.

15.	255/MP/2022	TPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 3.5.2019 entered into between Torrent Solargen Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation.
16.	83/MP/2023	PGCIL	Petition under Sections 17(3) of the Electricity Act, 2003 read with the Regulation 5(1)(b) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, read with the directions given in the order dated 30.11.2022 of the Commission in Petition No. 247/MP/2021, seeking approval for providing on Lease/License basis the Land at various substations of Petitioner to its Wholly Owned Subsidiary Company (WOS)-Powergrid Teleservices Limited for undertaking Data Centre activities viz. Trivandrum, Yelahanka, Chennai, Puducherry, Hyderabad, Mapusa, Pune, Padghe, Indore, Bachau, Jhatikara, Kishenpur, Subhashgram, Pandiabili, Silchar.
17.	163/RC/2021	SEPL	Petition under Section 79(1) (c) and (h) of the Electricity Act, 2003 read with relevant Clauses of the Indian Energy Grid Code seeking permission for scheduling of Power from Tashiding HEP by the Eastern Regional Load Dispatch Center.
18.	170/MP/2023	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of High Price bilateral market segment with contracts operating under provisions of Regulation 5(2) and 5(3) of PMR 2021.
19.	206/MP/2021	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12.1.1 of the PPA dated 25.10.2019.
20.	315/MP/2022	SEIL	Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 1.1.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL.
21.	539/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 , ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulations 23 & 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause no. 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.
22.	223/MP/2023 alongwith I.A.No.53/2023	TWEPL	Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission)

				Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure (interlocutory application for interim directions).
30.8.2023 Wednesday At 10.30 A.M. Review petitions/ Transmission Tariff Coram: Member (Jha) Member (AG) Member (PKS)	1.	24/RP/2023	NTPC	Petition for review of Commission's order dated 29.3.2023 in Petition No. 392/GT/2020 (<i>On admission</i>)
	2.	22/RP/2023	PGCIL	Petition for review of Commission's order dated 8.12.2022 in Petition No. 320/TT/2020(<i>On admission</i>)
	3.	23/RP/2023	PGCIL	Petition for review of Commission's order dated 27.3.2023 in Petition No. 78/TT/2021. (<i>On admission</i>)
	4.	26/RP/2022	MUNPL	Petition seeking review of the order dated 25.11.2021 in Petition No. 719/TT/2020.
	5.	41/RP/2022	HVPNL	Petition seeking review of order dated 25.6.2022 passed in Petition No. 159/TT/2021.
	6.	1/RP/2023	NTPC	Petition for review of Commission's order dated 21.5.2022 in Petition No. 190/GT/2020, for truing up of tariff for the period 2014-19, in respect of NCTPS Dadri Stage-II (980 MW).
	7.	8/RP/2023	SPPL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 52/MP/2019.
Coram: Chairperson Member (Jha) Member (AG) Member (PKS)	8.	39/RP/2022	DVPCA	Petition for review of Commission's order dated 10.6.2022 in Petition No. 482/TT/2020.
	9.	51/RP/2022	PGCIL	Petition for review of the order dated 13.3.2022 in Petition No 30/TT/2021.
	10.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (<i>On admission</i>)
	11.	222/AT/2023	DVC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for selection of solar power developers for setting up of 500 MW ISTS-connected Solar PV Power projects in India under tariff-based competitive bidding under Scheme for flexibility in Generation and Scheduling of Thermal/ Hydro Power Stations through bundling with Renewable Energy and Storage Power.
	12.	107/MP/2021 alongwith I.A.No.36/2021	ASIPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's Order bearing Reference No. 23/12/2016-R&R dated 15.01.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.09.2018(Interlocutory application for interim reliefs).
	13.	56/IA/2021 in Petition No.313/TT/2020	PGCIL	Interlocutory application under Section 94(2) of the Electricity Act, 2003 read with Regulations 103A and 114 of the CERC (Conduct of Business) Regulations, 1999, seeking clarification / correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020.
	14.	161/TT/2021	RRVNL	Petition for determination of transmission tariff for the year 2019-20 in respect of RVPNL owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC

				transmission charges in accordance with Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations, 2010.
15.	212/TT/2022	RRVPNL		Petition for determination of transmission tariff for the year 2020-21 to 2023-24 in respect of RVPNL owned transmission lines/ system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC transmission charges.
16.	23/TT/2023	MPCL		Petition for approval of transmission charges, transmission losses and other conditions for use of the 24.23 km long 132 kV double circuit dedicated transmission line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating Station at village Chowki Post Jari, Distt. Kullu, Himachal Pradesh up to 33/132 kV Bajaura Sub-station of HPSEBL at Sarabhai, Distt. Kullu, HP
17.	685/TT/2020 alongwith I.A. Diary No. 354/2023	PGCIL		Petition for determination of transmission tariff from the date of commercial operation (COD) to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of \pm 800 kV 6000 MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with \pm 800 kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “ HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)- Scheme 1: Raigarh-Pugalur 6000 MW HVDC System” in the Southern Regional grid(Interlocutory application for urgent listing and interim reliefs)(received by Remand from the APTEL)(Interlocutory application for urgent listing).

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
28.8.2023